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423/07
OA No. ~~000000~~

1.9.2008

Hon'ble Mr. Ashok S. Karamadi, J.M.

There is no representation on behalf of the applicant in the revised call. Shri A.K. Sinha, counsel for the respondents is present.

Counter affidavit is on record.

I do not find any justification for adjourning the case. Accordingly, the OA is dismissed in default and for non prosecution.


J.M.

RKM/

OR
Judgment
prepared on
09/9/8.
CML